

very palatial building. It depends upon his legal erudition. It depends upon his capacity. Just because he sits in a division bench in Travandrum, the standards are not going to be affected. Then, the question of abolition of benches was not within the terms of reference of the Law Commission. The Law Commission came in August, 1955 with an interim report voluntarily and gratuitously. This House desired the establishment of a Constitutional Bench under the States Re-organisation Act, ignoring the voluntary and gratuitous report. The Law Commission may be big, but we need not accept it as final.

Shri D. C. Sharma: Let him give the reply next time.

Mr. Deputy-Speaker: What about the appeal of the hon. Minister?

Shri Easwara Iyer: I am pressing the Bill.

Mr. Deputy-Speaker: Then I will put it to the House.

Shri Raghunath Singh: I may be allowed to move my Bill in the end.

Shri Datar: The other Bill is not finished yet.

17.03 hrs.

[MR. SPEAKER in the Chair]

Mr. Speaker: The question is:

"That the Bill further to amend the States Reorganisation Act, 1956, be taken into consideration."

The Lok Sabha divided*: Ayes 10;
Noes 94.

The motion was negatived.

17.05 hrs.

MIRZAPUR STONE MAHAL
(AMENDMENT) BILL

(Amendment of Section 3)

Shri Raghunath Singh (Varanasi): I beg to move that the Bill further to amend the Mirzapur Stone Mahal Act, 1886 be taken into consideration.

Mr. Speaker: The hon. Member may continue his speech the next time.

BUSINESS ADVISORY COMMITTEE

FORTY-SECOND REPORT

Shri Rane (Buldana): I beg to present the Forty-second Report of the Business Advisory Committee.

17.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on August 29, 1959/Bhadra 7, 1881 (Saka).

*Names of members who recorded votes have not been included under the direction of the Speaker as the photo copy of Division result did not clearly show the names of all members.